

Thursday, 17th March, 1938

THE  
COUNCIL OF STATE DEBATES

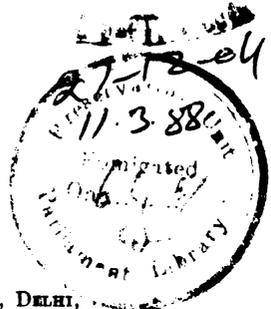
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*(14th February to 8th April, 1938).*

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THIRD SESSION  
OF THE  
FOURTH COUNCIL OF STATE, 1938

*Member designated... 18/4/38*



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# COUNCIL OF STATE.

Thursday, 17th March, 1938.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

## MEMBER SWORN :

The Honourable Mr. Dhirendra Nath Mitra (Government of India : Nominated Official).

## MESSAGES FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

THE HONOURABLE THE PRESIDENT: Honourable Members, I am directed by His Excellency the Governor General to deliver to you two Messages. The first Message runs thus :

*"Whereas the Legislative Assembly has by its vote of the 10th March, 1938, refused leave to introduce a Bill entitled a Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax ;*

*Now, therefore, I, Victor Alexander John, Marquess of Linlithgow, in pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, do hereby certify that the said Bill is essential for the interests of British India.*

(Sd.) LINLITHGOW,

Viceroy and Governor General."

New Delhi ;

The 12th March, 1938.

The second Message runs thus :

*"In pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, do recommend to the Council of State that it do pass the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, in the form hereto annexed.*

(Sd.) LINLITHGOW,

Viceroy and Governor General."

New Delhi;

The 12th March, 1938.

(The Messages were received by the Council, standing.)

## INDIAN FINANCE BILL, 1938, LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of the provisions of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I lay on the table a copy of the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, leave to introduce which in the form recommended by the Governor General was refused by the Legislative Assembly at its meeting of the 10th March, 1938 : the said Bill having been certified under the provisions of the same section by the Governor General as essential for the interests of British India.

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The Council then adjourned till Eleven of the Clock on Monday, the 21st March, 1938.

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